

F.No.404/25/78-ITCC
Government of India
Central Board of Direct Taxes.

....

New Delhi, the 11th April, 1978.

No.2267(F.No.404/25/78-ITCC): In exercise of the powers conferred by rule 6 of the Income-tax (Certificate Proceedings) Rules, 1962, the Central Board of Direct Taxes hereby directs that Shri R.H. Balappannavar authorised by the Central Government to exercise the powers of a Tax Recovery Officer under the Notification of the Government of India in the Ministry of Finance (Department of Revenue) No.2266(F.No.404/25/78-ITCC) dated 11.4.78 shall exercise jurisdiction in respect of all the districts of Karnataka and Goa in the Union Territory of Goa, Daman and Diu.

sd/-
(H. Venkataraman)
Secretary, Central Board of Direct Taxes.

Copy forwarded to:-

1. The Commissioner of Income-tax, Karnataka, I, Bangalore with reference to his letter No. Adm.5/TRO/78 dated 13.3.78
2. Bulletin Section.

Secretary, Central Board of Direct Taxes.

NO.CC/ITCC/2213/529/RSP/78.

AUTHORISED FOR ISSUE:


(MISS GITA KRIPALANI)
ASST. DIRECTOR (RS&P).

NKJ